

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.467/2018 with MA No.383/2018

This the 09th day of October, 2018

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

Shri Babubhai Harjibhai Parmar
DOB 01.6.1955, Age : 63 years
S/o. Shri Harjibhai Harkhabhai Parmar
Postal Machine Assistant, Grade-II (Redt.)
O/o. The Manager, Mail Motor Service, Ahmedabad 380 001.
Residing “ 30, Akashdeep Society
Opp. Police Chowki, IOC Road,
Chandkheda, Ahmedabad 382 424. Applicant
(By Advocate : Shri A.D.Vankar)

VERSUS

1. Union of India,
Notice to be served through
The Secretary to the Govt. of India
Ministry of Communication & I.T.
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.

2. Chief Postmaster General
Gujarat Circle, Khanpur,
Ahmedabad 380 001.

3. Postmaster General
Ahmedabad HQ Region
Speed Post Bhavan, Shahibag,
Ahmedabad 380 004.
4. Manager (Gr.A) Mail Motor Service
Ahmedabad GPO Compound
Ahmedabad 380 001. Respondents

O R D E R – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard, Shri A.D.Vankar, learned counsel for applicant.

2. The grievance of the applicant is that though he has completed 30 years of service but was not given third MACP. It reflects from page 39 of the OA, Annexure A-10 that against the decision of Manager, MMS, Ahmedabad, applicant preferred appeal to the Chief Postmaster General, Ahmedabad, on 6.5.2016. It is stated at the Bar by learned counsel for applicant that said appeal of applicant is still pending. He alternatively has urged that if Tribunal find that it is a case where entire alternative remedies were not exhausted in that eventuality

without issuance of notice, the matter may be remitted to the department for deciding the appeal dated 06.05.2016.

3. Having considered entirety of the matter, the OA is disposed off with direction to the respondents to take decision on appeal dated 06.05.2016 of applicant, within two months from the date of receipt of copy of this order. Needless to say that decision so taken shall be communicated to the applicant within two weeks thereafter.

4. With above direction, OA stands disposed off. In view of disposal of OA, MA No.383/2018 also stands disposed off.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

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